

Annexure - A
CAT- 02
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

INDEX - SHEET

CRUSE TITLE Reg. No. 101 OF 1908(1)

Name of the Parties Mohd Mustaq

Versus

Hsst Engineer Cables Natch

Part A, B and C T.D.M. Lucknow & ans

Sl. No.	DESCRIPTION OF DOCUMENTS	PAGE
11.	General Index	1
12.	Order sheet	3
	Judgement dated 30/3/89 Order sheet.	
13.	Particulars of expenditure	20
14.	Valuation (Power)	1
15.	Office Memo	1

check - 27-12-2011

h/ J. K. Verma
Rajni

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Superior

CENTRAL ADMINISTRATIVE TRIBUNAL

CHIEF ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

General Public, U.P.

Registration No. 101 of 1985 (U.P.)

APPLICANT (s) Mohd Mustaf

RESPONDENT(s) Ass't Engineer, Allahabad

DM U.P. & C.B.

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	yes
2. (a) Is the application in the prescribed form ?	yes
(b) Is the application in paper book form ?	yes
(c) Have six complete sets of the application been filed ?	no
3. (a) Is the appeal in time ?	yes
(b) If not, by how many days it is beyond time ?	-
(c) Has sufficient case for not making the application in time, been filed ?	-
4. Has the document of authorisation, Vakalat-nama been filed ?	yes
5. Is the application accompanied by B. D /Postal-Order for Rs. 50/-	yes
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	yes
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	yes
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	no

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT COURT OF IND. NO.

**** Jan. Audt. 19/08

C.A. No. 121 1988 (L)

Mohd. Muhtay Applicant(s)

Versus

C. C. S. Respondent(s)

Order No.	Date	Orders
A	25/11/88	Tim. D. S. Misra - AM. Hon. G. S. Sharma - JM
		An application for amendment of the claim petition has been filed on behalf of the applicant. No one is present for the amendment of the claim petition. It is allowed. Amendment may be incorporated in the petition within two weeks. Put up for review on admission on 22/12/88. Am. JM Counsel for applicant has not incorporated amendment as per order. JM

12/12

(12/01)

20.7.08

Hon. D.S. Misra, J.

No body appears
for the ~~petition~~ applicant
The case is adjourned.

BL

Ans.

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21.7.08

Hon. D.S. Misra, J.

By the request of the
learned counsel for the
applicant he is allowed
to file an amendment
to the claim petition within
two weeks.

BL

Ans.

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OK

Amendment application filed today -
to be allowed to be admitted ^{with} ~~admission~~

7.10.08 None is present for applicant.
The case is adjourned for 25.11.08.
admission.
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O.A. No. 101/88(L)

Hon. Mr. D.S. Misra, A.M.

Hon. Mr. D.K. Agrawal, J.M.

30/3/89

None is present for the applicant, and the applicant has not complied with the order dated 25.11.88. No one was present for the applicant on the last date of hearing. It appears that the applicant has lost interest in prosecuting the case. The application is dismissed in default of the applicant.

J.N.

A.M.

(BRS)

O/R
7.4.89

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applicant by Regd post

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की मदद से धेर कर लया व बल प्रयोग करके व ने पराजय प्राप्त 17-45
अवे पकड़ लिया कि दोनों के नाम पता पूछने पर जवाब नही मिला तो गई
तो एड ने अपना नाम गो0ब्जी पुत्र मल्लू, एडो निवासी खजूरवाला
तो उनकी जमा सारणी जी गई प ने एड पूर्व जगम का जेड ने 6 दद जग
पुड़िया रोजेन मल्लू दुई दूजग नाम गो0कुलक पुत्र गो0निवासी निवासी
कटता जितना खजूरवाला जग सारणी जी गई तो दाहिने जेड ने 4दद
पुड़िया रोजेन का मल्लू दुई दोनों में दुर्ग दका 8/18 एडो 10एवड के
नही उठा रहे बतः निरफ्तारी करके दोनों को निरस्त अनर्त दण्डनी
है। रोजेन का पुड़िया व 4 दद-दका जेडों में लेकर मल्लू दुई मल्लू नीर
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मल्लू मल्लू जा रही है।

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का 219 मल्लू नीर नीर,
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मल्लू नीर नीर
Maha Mustaf Mah
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noted notes
by [signature]

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APPLICANT

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IN SENATE

COMMITTEE ON

EDUCATION

REPORT OF THE

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Robert M. Taylor
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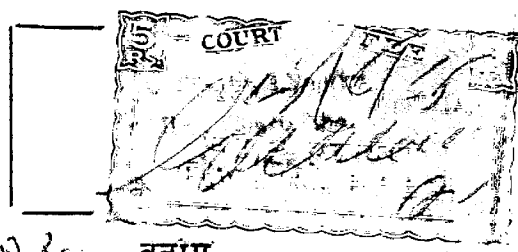
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व अदालत श्रीमान् Central Administrative Tribunal Ludhiana Bench महोदय

[वादी] अपीलान्त
..... श्री petitioner का

प्रतिवादी [रेषाडेन्ट]

वकालतनामा

Mohd Mushtaq
Asst. Engineer Cables
P.O. No. 713 M Ludhiana Bench. बनाम



गान्त)

प्रातयापन (रेस्पाडेन्ट)

Case No. नं० मुकद्दमा सन् 1988 पेशी की ता० १९ ई०
ऊपर लिखे मुकद्दमा में अपनी ओर से श्री Dr. Kalwani, Advocate

Mohd Mushtaq वकील
..... महोदय
एडवोकेट

नाम अदालत...
मुकद्दमा नं०...
नाम फरीकन...

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखें देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करे या कोई कागज दाखिल करे या लौटावे या हमारी ओर से डिगरी जारी करावे और खर्चा वगुल करे या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी कोर से हमारे या अपने हस्ताक्षर से दाखिल करें और तपदीक करें मुकद्दमा उठावें या कोई खर्चा जमा करे या हमारी बिपक्षी (फरीकसानी) का दाखिल किया हुआ खर्चा अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवें ।

Accepted
By
(Dr. Kalwani)

हस्ताक्षर Mohd Mushtaq

साक्षी (गवाह) _____ साक्षी (गवाह) _____

दिनांक 23 महीना 8 सन् 1988 ई०
स्वीकृत

O.A. No.101 of 1988(L)

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Sd/-
A.M.

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Annexure - A
CAT- 82
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

INDEX - SHEET

CAUSE TITLE Reg. CA No 102 OF 1908 (C)

Name of the Parties Dunaghi Prasad Srivastava

Versus

General Manager Northern Railway
and others
Part A, B and C

Sl. No.	DESCRIPTION OF DOCUMENTS	PAGE
11	General Index - - - - -	1
12	Index sheet - - - - -	1
	{ Judgement dated 22/2/89 }	
	{ on main petition }	
43	Application along with annexures dated 23/4/88 - - - - -	27
61	Legal statement - (Power) - - - - -	1
62	Application dated 22/2/89 }	
	{ 22/4/88 + 5/10/88 = - - - - - }	3
83	Office memo - - - - -	3
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D. P. Sarver-Harris

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Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	Yes
2. (a) Is the application in the prescribed form ?	No
(b) Is the application in paper book form ?	Yes
(c) Have six complete sets of the application been filed ?	6 sets 1/10
3. (a) Is the appeal in time ?	Yes
(b) If not, by how many days it is beyond time ?	
(c) Has sufficient case for not making the application in time, been filed ?	
4. Has the document of authorisation, Vakalat-nama been filed ?	Yes
5. Is the application accompanied by B. D /Postal-Order for Rs. 50/-	Yes
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	Yes (Not Attached)
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	Yes
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Not Attended

AD (L) No. 100 of 1988

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22.1.89
Hon. D.S. Mishra, AM
Hon. A.S. Sharma, JM

On the request of the applicant,
(in the present case), the case is adjourned
to 5.8.1988 for admission.

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AM

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1. But this case for admission
on 22.11.88 as per ay-2 by the
court for applicant.

B.C.

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22.1.89 No sitting Adjourned to. 24.1.89
for admission.

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24.1.89

Hon. D.S. Mishra, AM

Hon. A.S. Sharma, JM

None is present for the applicant.

The case is adjourned to 22.2.1989 for
admission.

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AM

AM

24.1.89

Wary

Subscribed and sworn to before me this 100 day of 1988. (L)

...petitioner,
applicant

an others

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1. *Journal of the American Medical Association*, 1997; 278: 1039-1044.

Sl No.	List of enclosures	Page No.
1.	Claim Petition	1 to 11
2.	Annexure-1, Photocopy of unfit certificate.	12
3.	Annexure-2, True copy of letter dt. 6.12.85.	13
4.	Annexure-3, Copy of letter dt. 7.1.86.	14 to 16
5.	Annexure-4, True copy of order dt. 23.2.86.	17-18
6.	Annexure-5, 66, Copies of medical certificate.	19-21
7.	Annexure-7, Copy of medical certificate of Dr. P. S. Agarwal.	21
8.	Annexure-8, True copy of report dt. 13.7.85.	22-26
9.	Annexure-9	
10.	Index.	27

noted with
22.9.88
K. G. H.

~~Lucknow dated~~

August 22, 1961

13/2

In the Central Administrative Tribunal Lucknow Bench
Lucknow.

Claim Petition No. _____ of 1988

Burgesh Prasad Privastava,
Son of Sri Krishna Prasad Privastava,
R/o Mohalla Dautpur,
City and District Gorakhpur.

...Petitioner/
Applicant.

Versus.

1. General Manager, Northern Railways,
Baroda House, New Delhi.
2. Medical Superintendent, Northern Railways,
Charbagh, Lucknow.

... Opp. Parties/
Respondents.

To,

The Hon'ble Chairman and his companion
member.

The humble petition of the aforementioned
applicant/ petition most respectfully sheweth;

- Burgesh Prasad Privastava* 1. That the instant petition is directed against the rejection order passed by the opposite party no.2, rejecting the petitioner on medical grounds after his recruitment by the Railway Recruitment Board, Allahabad, vide Unfit Certificate No. 006365, dated 19.1.88. A photostat copy of the certificate is being annexed herewith as Annexure no.1.

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2. That the petitioner was selected by the Railway Recruitment Board of Allahabad for the post of Senior Clerk in the scale of 1200-2040, in its proceedings taken in the year 1985.

3. That the petitioner was communicated of his selection vide letter dated 4.12.85, issued by the Assistant Secretary of the Railway Recruitment Board Allahabad. A true copy of the letter dated 4.12.85 is being annexed herewith as Annexure no.2.

4. That in all 525 candidates were selected by the Railway Recruitment Board amongst them, The petitioner's position in order of merit was at serial No. 276.

5. That after the recruitment of the petitioner by the said Board, the petitioner was offered an appointment as Senior Clerk by the Chief Personal Officer, Northern Railway, Baroda House, New Delhi, vide their letter dated 7.1.86, which is being annexed herewith as Annexure no.3.

6. That as per the mode of final appointment in the services of the Railway a candidate who is duly recruited for a post, has to go through a medical check-up for physical fitness/ standard has been fixed in the concerned rules, which are given under Indian Railway Medical Manual or under relevant rules.

7. That the petitioner was asked to go for medical check-up by the respondent no.2, at ...

Dangish Purna Sankar

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on 7.1.38 and obtain a fitness certificate from the re.

8. That Medical Check-up was to take place from 12.1.38 to 19.1.38. The petitioner was thoroughly examined by the Doctors working under the respondent no.2 and was finally declared unfit vide Annexure-1 to this writ petition.

9. That the Assistant Medical Officer working under the respondent no.2, though, did not supply the copy of the fitness certificate but however, was kind enough to inform the petitioner that he has been found unfit on the ground of a patch appearing in his Lungs, which was detected when the petitioner's Chest was X-rayed.

10. That the petitioner after knowing about his being declared unfit on the medical grounds, preferred an appeal to the General Manager Personal, Baroda House, New Delhi.

11. That General Manager Personal was pleased to allow the appeal of the petitioner and directed the petitioner to appear again before the respondent no.2, for the re-medical examination, vide order dated 23.2.38. A true copy of the order dated 23.2.38 is being annexed herewith as Annexure no.3.

Dutgish Prasad Sarasth
12. That the petitioner along with his aforementioned appeal enclosed two Medical Certificates of Chest Specialists. One dated 24.2.38 of Dr. P. Kapoor, Divisional Medical Officer, North Western Railway,

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-4-

Gorakhpur and other dated 14.2.88 of Dr. U.C.Verma, Chest Specialist, Gorakhpur, ex Assistant Medical Officer, North Eastern Railway Gorakhpur and ex Assistant Medical Officer, K. L. Medical College, Lucknow. Photocopies of the said certificates are being annexed herewith as Annexure No. 5 and 6.

13. That the certificate dated 24.2.88 mentioned above was by doctor, who treated the petitioner for his pleurisy ailment and was of opinion that the petitioner after going through the full course of treatment, has been completely cured, and the other medical certificate issued by Doctor U.C.Verma also clearly gives out that spot appearing in the X-ray is not alive/non infectious and the same has been completely cured. It is also further opined by said doctor that the petitioner is fully fit for the job, he has been offered ~~for the~~ ~~same~~.

Noted by General Secretary.

14. That on the basis of the report on the appeal of the petitioner, the union officials have served upon the petitioner, who is, firstly, in complete violation of the rules, and no reason or rejection as it does not contain a medical certificate declaring the petitioner unfit in Medical Category 'D' only.

15. That it is fully well that the medical certificate issued is subject to challenge.



4

Wm. R. Page, Secy.

(a) A medical practitioner who has been engaged in tuberculosis work for a period of at least eight years, whose practice is mainly confined to this speciality;

(b) and he has been in charge of a

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-5-

modern tuberculosis institution, with a hospital, a sanatorium or a clinic with facilities for X-ray and laboratory examination, for a period of five years, or one who has worked in such an institution as a Senior Assistant for a period of five years;

(v) Professors or teachers of medicine recognised by the Universities who have had special training in tuberculosis or who have had a large practice i.e. 50 per cent of his total practice was in tuberculosis work for a period of at least two years."

" Circular issued by Railway Board, through Dy.
Director of Health, Railway Board, Delhi.

Govt. of India,
Ministry of Railway,
Railway Board,
New Delhi, dated 13.8.80

No. 80/H 15/71

The Chief Medical Officer,
All Indian Railways,

Not infrequently, medical officers are faced with the problem of determining fitness of a candidate for appointment to railway services when there is a suspicion of the existence of latent or radiological evidence of tuberculous tuberculosis. Following guidelines are issued to help the medical officers in disposal of such cases.

There is a long list of cases on the way of...

(13/8)

Chest of any candidate, an assessment should be made as to the probable diagnosis. In case of any doubt the candidate should be asked to take treatment with a routine anti-bacterial like Penicillin etc. for 10 days and X-ray repeated. If X-ray cleared such a candidate should be accepted as fit.

(b) If X-ray does not clear the candidate should be asked to take anti-tubercular treatment and come back after (6) weeks to (3) months depending on the individual case. If the chest is exactly the same as in the first two X-rays, the candidate should be considered as having "healed" tuberculosis but if any change whatsoever is observed the candidate should be found unfit for railway employment.

(c) Railway tuberculosis specialist, where available should be consulted before taking a decision. In other places, radiologist or, if not available general physician should be consulted by the medical examiner.

The Ministry of railways letter of even no. 12000/1954 may be treated as cancelled.

Dr. B. S. Singh

Dr. A. S. Singh (-)
Ministry of Health
Railway Board.

13/9

-3-

17. That in view of the above provisions and circular, it was incumbent upon the respondent no.2 and respondent no. 1 to have accepted the expert's opinion instead of ~~subjecting~~ the petitioner to that very authority, which has declared the petitioner unfit earlier and also if the authority concerned was again of the view that the petitioner is medically unfit, then the petitioner should have been afforded an opportunity of getting medical treatment for the alleged ailment and thereafter, the final decision should have been taken.

18. That in the teeth of aforementioned provisions, the haste done by the authority concerned to declaring the petitioner unfit medically, is clearly arbitrary, (malice in law and fact both) and capricious.

19. That the ~~indecision~~ ^{indecision} of the authority concerned ought to have been to afford the petitioner ample opportunity of getting himself declared medically fit for the job, he has been ~~afforded~~.

20. That the petitioner was again told by the concerned Dr. in his re-examination, that the petitioner has been found medically unfit for the same reasons as before. The petitioner went to Doctor M.C. Agarwal, Head of the Department (Choco), J.N.D. Medical College, Gorakhpur and got himself examined on 21.4.88. The said Dr. also found that the petitioner is completely medically fit for any clerical job as this is a ~~minor~~ ^{minor} disease and will not affect others in any way. A photo copy of the certificate is being enclosed.

Dr. Jagdish Bhatnagar Singh

as Annexure no.7.

21. That after obtaining the aforementioned medical certificate, the petitioner again appealed amongst others to respondent no.2, indicating the error of judgment in his re-examination on 13.7.88, which is still pending. A true copy of the appeal dated 13.7.88 is being annexed herewith as Annexure no.8.

22. That as the matter was being unduly delayed, the petitioner personally went to opposite party no. 2 to know about the fate of the second appeal, upon which the opposite party no.2 asked the petitioner that it is not going to be considered at all and if petitioner wants any decision, he should go to the appropriate court to seek remedy.

23. That the petitioner files the instant petition after exhausting all the alternative remedies available to him.

24. That the instant petition is the first petition before this Hon'ble Tribunal and no other petition has ever been filed by the petitioner to challenge the subject matter of the instant case.

Dr. Jyoti Prakash Singh,

25. That the petitioner was recruited at Allahabad and was rejected medically at Lucknow, as such, the ^Uclaim of action has accrued to the petitioner.

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at Lucknow, firstly on 19.1.88 and subsequently on 3.4.88 as such, the instant petition is well within time.

26. That the petitioner seeks the following reliefs in view of the facts and reasons given in the foregoing paragraphs. It is further stated that a similar case went before Hon'ble High Court at Delhi and in that case the Hon'ble Court was pleased to place the petitioner before an independent medical authority and after getting its opinion in favour of the petitioner, the Hon'ble High Court was pleased to direct the Railway Authorities to appoint the petitioner within a month.

(Crisis Petition No. 117 of 1983, *Propal Devi*
vs
Chairman Railway board
& others.

- a) To quash the medical certificate issued by opposite party no.2 dated 19.1.88 and to quash the medical certificate issued on re-examination after summoning the same in original, as the same has not been served upon the petitioner as yet.
- b) To declare the medical certificate issued by an independent medical expert, ^{the} filed along with this petition as Annexure No 5, 6, 7, as final and conclusive opinion on the subject.
- c) To direct the authorities concerned to get the petitioner re-examination by an independent medical authority or board.

Dharmesh Prasad Singh

(A3/13)

In the Central Administrative Tribunal
Lucknow Bench Lucknow

Durgesh Prasad Sinha - 21th Jan
VLS

General Manager North India Division

Date - 21st Jan 1983

Page 1

श्री श्री डॉ. देवेंद्र (कनिष्ठ)
308885 कागोत्तरा, वरीक. 8/11/83
ए.ए. वि.सि.सी. 8/11/83-63
विनिर्वात विभाग Medical Officer, 8/11/83

MEDICAL DEPARTMENT

परामर्शित से कर्मचारी से उप से नियुक्ति से सम्बन्धित
स्वास्थ्य/वैद्य/प्रमाण-पत्र

FITNESS/UNFITNESS CERTIFICATE FOR APPOINTMENT
AS A NON-GAZETTED RAILWAY EMPLOYEE

पद/Health Unit No./No.....

स्वास्थ्य/Health Unit
श्री देवेंद्र प्रसाद Sinha/Dr. Sinha
यह पद/पद पर नियुक्ति के लिए उम्मीदवार जिसने मेरी उपस्थिति में जांच की है
8/11/83 K. P. Sinha/8/11/83
यात्रा/विभाग/मार्ग/मार्ग

पद पर नियुक्ति के लिए उम्मीदवार जिसने मेरी उपस्थिति में जांच की है
हमारे दिने जांच की गई है कि निम्नलिखित सत्य है, या परीक्षण किया है।

I do hereby certify that I have examined (Name).....
.....(A.C.)..... a Candidate for appointment
as (designation)..... Class.....
.....In the..... Branch/Department
whose signature/left thumb impression has been appended
below in my presence.

मैं इसे ऐसी नियुक्ति से योग्य/अयोग्य समझता हूँ।
I consider him/her Unfit for such appointment.

Unfit - one
Signature of Candidate
Date 12/1/83
Signature of Rly. Medical Officer
Date 12/1/83
Designation.....

स्वास्थ्य/Health Unit No./No.....

पद/Health Unit No./No.....

Durgesh Prasad Sinha

1. 1. The first part of the paper is a review of the literature.
 2. 2. The second part is a description of the methodology.
 3. 3. The third part is a discussion of the results.
 4. 4. The fourth part is a conclusion.
 5. 5. The fifth part is a list of references.

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$$\frac{d\langle \sigma \rangle}{dt} = -\langle \sigma \rangle \left(\frac{1}{\tau_1} + \frac{1}{\tau_2} \right)$$
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1. The first part of the document is a letter from the President of the United States to the President of the Senate, dated January 1, 1877. The letter is signed by Rutherford B. Hayes and is addressed to Charles Schreyer. The letter is a copy of a letter that was sent to the President of the Senate by the President of the United States. The letter is a copy of a letter that was sent to the President of the Senate by the President of the United States. The letter is a copy of a letter that was sent to the President of the Senate by the President of the United States.

through the system, and the system is not a simple one.

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Before the Central Service Tribunal , Lucknow.

Durgesh Prasad Srivastava Claimant

Versus

. Opp. Parties.

Claim Petition No. of 1988

Annexure No. 4.

Dated: 23.2.88

Northern Railway,
Head Quater,
Baroda House,
New Delhi.

No. 220 F/1843/Pt IV/Rectt.

The Medical Supdt.,
Northern Railway,
LUCKNOW.

Sub : Recruitment of Senior Clerk Grade Rs.1200-2040ms.

Ref: Your office letter No. C-8 Medical 63 Fit/
Unfitness certificate for appointment.

Shri Durgesh Prasad Srivastava s/o Shri K.P.Srivastava
was selected for the post of Sr. Clerk Grade Rs. 1200-2040
(RPS) through RRB/ALD. Accordingly he was directed to you
for his medical examination in C-I Medical classification
presented for the post of Sr. Clerk vide this letter of

Durgesh Prasad Srivastava

even no dated 7.1.88 but he was declared medically unfit in C-I vide your unfit certificate No. 006365 dated 12.1.88 . Now he has been examined by Dr. U.C.Verma B.Sc. ,M.B.B.S.,M.D., T.D. D,Lucknow M. C. C. P (USA) who has declared him medically fit vide certificate dated 14.2.88 . He has also requested for sending him medical re-examination in C-I medical classification for the post of Senior Clerk.

The request of Shri Durgesh Prasad Srivastava s/o Sri K.P.Srivastava is accepted he is again being directed to you for his medical re-examination in C-I for the post of Sr. Clerk alongwith unfit and fit certificate as referred to above.

sd/-
(Durgesh Prasad Srivastava)

For General Manager,
Dated: 23. 2.88

Attested Signature of Sri
D.P.Srivastava s/o Sri K.P.Srivastava.

True Copy.

Durgesh Prasad Srivastava

19 (A3/28)

In the Central Administrative Tribunal Lucknow
Bench: Lucknow.

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Claim Petition No. _____ of 1988.

Durgesh Prasad SrivastavaPetitioner.
Versus.
General Manager, Northern Railway,
and othersOpp. Parties.

Annexure No.5.

CERTIFICATE

Certified that Sri Durgesh Prasad
Srivastava, Son of Sri K.P. Srivastava, Guard
Anandnagar was suffering from Tubercular Pleural
Effusion from 26.4.1983. He has given full course of
Anti-Tubercular treatment from 26.4.1983 to
6.6.1984 and was cured.

Sd/-

DR. K. L. SINGH, M.D.,
General Manager, N.R. Railway,
Anandnagar.

cc:-

Durgesh Prasad Srivastava,

True Copy

India Central Administration 20 (A3/21)
Lucknow Branch Lucknow

Durgesh Prasad Srivastava - Patna

General Manager Northern Railway
Patna

Dr. V. C. Varma

CLINIC
RES. 3787
Aug 6

M.B.B.S. M.D., T.D.D. Lko., M.C.C.P. (USA)

Ex. Resident Medical Officer

X. G. Medical College, Lucknow

Ex. Asst. Medical Officer, N. E. Railway

SPECIALIST:

T. B. CHEST & HEART DISEASES

Consulting

PHYSICIAN

REGD. No. 9145 (U. P.)

(E. C. G. & X-Ray Available)

Medical Examiner L. I. C. Code No. 273261

NANDAN NIWAS
Beniganj

Opp. D. B. Inter College
GORAKHPUR

Date 14.2.88 19

Durgesh Prasad Srivastava

Sy a. H. M.
11.2.88

Confirmed that Sri Durgesh Prasad has been examined by me today. He is asymptomatic. The x-ray shows pleural thickening left side, SSN 10mm. Sputum is negative for AFB. He is old case of pleural thickening treated. Now he is not infectious. Having known that he has been declared unfit by Rly medical authorities I declare him fit for service. The signature is attached below.

14.2.88

Note :- SATURDAY CLOSED

Time - Morning

9 A.M. To 12 P.M. Evening - 6 P.M. To 8 P.M.

Durgesh Prasad Srivastava

21
The Government of India
Ministry of Health & Family Welfare
New Delhi
General Manager, Central Board of Secondary Education
New Delhi

डॉ. एम. सी. अग्रवाल

एम.बी.बी.एस., एम.डी., डी.टी.सी.डी. (गोल्ड मेडलिस्ट), एफ.जी.सी.पी. (यू.एस.ए.) एफ.एन.सी.सी.पी. डिप एम.ए. (हांगकांग)
ट्यूबरकुलोसिस एण्ड चैस्ट स्पेशलिस्ट, कन्सल्टिंग चैस्ट फिजीशियन

ए व म्

एलर्जी द्वारा सांस (दमा) इलाज के विशेषज्ञ

☎ : 3235 (निवाग)

निवाग : मेडिकल कालेज कंपस

टाइप-४ नं०-६

दिनांक : 26.4.88

रिड

रि.सालय

रि.सालय, गोरखपुर

This is to Certify that I have examined
Mr. Durgesh Prasad Srivastava S/o K.P. Srivastava R/o
M. Kalla Daudpur, Gorakhpur. He is having physical & radiological
signs of some thickening of the pleura on the left side.
Patient is fit for any clerical job, and as this is
a healed disease, and will not affect others in any
way.

Dr. M. C. Agarwal
26.4.88

DR. M. C. AGARWAL

M.B., B.S., M.D., D.T.C.D., F.C.C.P. (U.S.A.),
Dip Acupuncture (Hong Kong) M. Ac. P.S. (U.K.)
Tuberculosis and Chest Specialist

Head of Department, B.R.D. Medical College
GORAKHPUR

Durgesh Prasad Srivastava

A3
73

In the Central Administrative Tribunal Lucknow
Lucknow

Claim Petition No. _____ of 1988

Durgesh Prasad Srivastava ... Petitioner

General Manager, Northern Railway
and others

Respondent

The Medical Superintendent
Northern Railway,
Lucknow

That the petitioner is a Junior Clerk in the
Northern Railway, Lucknow. He was appointed
as Junior Clerk - C.P.O. on 1st May
1980. He was offered of
appointment No. 22/1045PTIV of 7th
division of the Medical Examination

with the effect of 1st May 1980 to submit the

Durgesh Prasad Srivastava following particulars for your kind consideration
and disposal of the same.

On 1st May 1980, he was
appointed as Junior Clerk - C.P.O. on 1st May 1980, and was
appointed as Junior Clerk - C.P.O. on 1st May 1980.

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Diagnosis: Pulmonary Infection

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On 11/11/1964, these individuals were advised that there was no patent or other right in the device, and that the device was not to be distributed.

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My I request for help to be kind enough
to write for papers and making the above facts and
incidents for record and to write your helping hand
to the welfare of the poor and distressed after putting
hard labour and sincere efforts and was longing and
showing a kind and helpful to my the person
who is in the need of my help and save me from a
disasterous result of unemployment when I have become
overage for Govt. services and our valuable slightest
to be the best of it to be my eyes a help from God.

For this act of your kindness and as
generosity I shall remain ever indebted to your bene-
volence.

Thanking you,

Yours faithfully

Sd/-

Dr. Jyoti Prasad Govindarajan

(Durgesh Prasad Srivastava)
H.NO. C-178/109
Moh. Daudpur,
Infront of Dr. Mac Millan
City- Gorakhpur

44-38861

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